


FIR No. 64/20  
PS Seema Puri

13.05.2020

An application for grant of bail received through e-mail.

Pr: Ld. APP for the State (through webex)

Let report be called from SHO, PS concerned on **14.05.2020**. Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020

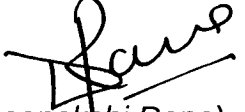
Vehicle No. DL 5 SCD 8509  
U/s 185/194 MV Act  
Circle Gandhi Nagar

13.05.2020

An application received through e-mail.

Pr: Ld. APP for the State (through webex)

Let report be called from IO concerned on **15.05.2020** with direction to appear in person. Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020


FIR No. 49/20  
PS Jafrabad

13.05.2020

An misc application received through e-mail.

Pr: Ld. APP for the State (through webex)

Let report be called from SHO, PS concerned on **14.05.2020**. Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020

FIR No. 49/20  
PS Jafrabad

13.05.2020

An application for grant of bail received through e-mail.

Pr: Ld. APP for the State (through webex)

Let report be called from SHO, PS concerned on **14.05.2020**. Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.



(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020

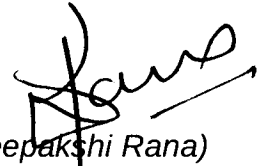
FIR No. 84/20  
PS Vivek Vihar

13.05.2020

An application for release of vehicle received through e-mail.

Pr: Ld. APP for the State (through webex)

Let report be called from SHO, PS concerned on **14.05.2020**. Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.



(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020

FIR No. 62/20  
PS SHD

13.05.2020

An application for release of vehicle received through e-mail.

Pr: Ld. APP for the State (through webex)

Let report be called from SHO, PS concerned on **14.05.2020**. Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.



(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020

FIR No. 146/20  
PS Madhu Vihar

13.05.2020

An application for grant of bail received through e-mail.

Pr: Ld. APP for the State (through webex)

Let report be called from SHO, PS concerned on **14.05.2020**. Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.



(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020

FIR No. 198/20  
PS Welcome

13.05.2020

An application for grant of bail received through e-mail.

Pr: Ld. APP for the State (through webex)

Let report be called from SHO, PS concerned on **14.05.2020**. Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.



(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020



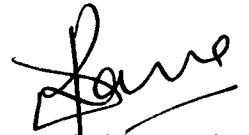
FIR No. 235/20  
PS jafrabad

13.05.2020

An application for grant of bail received through e-mail.

Pr: Ld. APP for the State (through webex)

Let report be called from SHO, PS concerned on **14.05.2020**. Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.



(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020

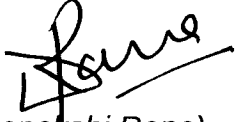
FIR No. 198/20  
PS Welcome

13.05.2020

An application for grant of bail received through e-mail.

Pr: Ld. APP for the State (through webex)

Let report be called from SHO, PS concerned on **14.05.2020**. Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020

FIR No. 121/20  
PS Vivek Vihar

13.05.2020

An application for release of vehicle received through e-mail.

Pr: Ld. APP for the State (through webex)

Let report be called from SHO, PS concerned on **14.05.2020**. Copy of order be uploaded and sent to all as per circular no. 2204-2221/ D & S J, Shahdara/KKD/Delhi dated 20.04.2020.



(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020

FIR No. 34/20  
PS MS Park  
S/v Hasan  
U/s 457/380/411/120B/34 IPC

13.05.2020

Pr: Ld. APP for the State (through webex).

Complainant in person.

Ld. counsel for accused (through webex).

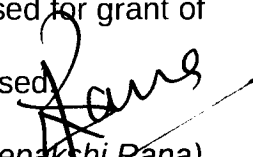
In the present application, it has been stated that the accused has been falsely implicated in the present case. It is further stated that no custodial interrogation of accused is required and accused is no more required for investigation and he may be released on bail.

Reply of the IO perused.

As per reply filed by the IO, accused has been involved in many other criminal cases pertaining to PS Shakarpur and PS Karawal Nagar. It is further stated by IO that three bail application of accused has already been dismissed. It is further stated by IO in his reply that bail application of accused is pending before Sessions courts.

I have heard the arguments and perused the case file.

From the perusal of the report received from IO, it is clear that accused Hasan has a long criminal record and has been reported to be involved previously too in same kind of offence. Admittedly, three bail applications of accused has already been dismissed and no new circumstances have been relied upon by the accused for grant of bail in this application. In view of the same, bail application stands dismissed.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020

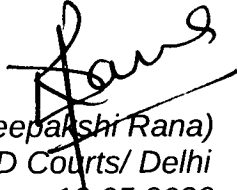
FIR No. 247/19  
PS Shahdara

13.05.2020

Pr: Ld. APP for the State (through webex).

None.

Report received from SI Gaurav Panwar, PS Shahdara. Same be taken on record. Let copy of the same be sent to Jaii Superintendent concerned. Application stands disposed off accordingly.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020

FIR No. 328/19  
PS Jyoti Nagar

13.05.2020

Pr: Ld. APP for the State (through webex).

None.

Report received from Central Jail No. 12, Mandoli, Delhi. Same be taken on record. Let it be supplied to Ld. counsel for accused. Application stands disposed off accordingly.



(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020

FIR No. 34/20  
PS MS Park  
S/v Hassan Abbas  
U/s 457/380/411/120B/34 IPC

13.05.2020

Pr: Ld. APP for the State (through webex).

Complainant in person.

Ld. counsel for accused (through webex).


In the present application, it has been stated that the accused has been falsely implicated in the present case. It is further stated that no custodial interrogation of accused is required and accused is no more required for investigation and he may be released on bail.

Reply of the IO perused.

As per reply filed by the IO, accused has been involved in other criminal case pertaining to PS Karawal Nagar. It is further stated by IO that three bail application of accused has already been dismissed.

I have heard the arguments and perused the case file.

From the perusal of the report received from IO, it is clear that accused Hassan Abbas has been reported to be involved previously too in same kind of offence. Admittedly, three bail applications of accused has already been dismissed and no new circumstances have been relied upon by the accused for grant of bail in this application. In view of the same, bail application stands dismissed.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020

13.05.2020

Pr: Ld. counsel for complainant.

Sh. J. K. Sharma, Ld. counsel for accused/ applicant Pradeep Sachdeva.

Detailed arguments heard from both the counsels.

It is submitted by Ld. counsel for accused that accused was in J/C in another case and that he has already been granted bail in that case.

From the perusal of the record, it is evident that accused has been appearing in this case from J/C since 30.07.2019 and that he has not taken bail in this case yet.

Ld. counsel for accused also submitted that accused is in J/C since long and that due to prevailing Covid-19 situation, he will not be able to furnish surety bond and request that he be released on personal bond.

Considering the facts and circumstances of the case and taking Hon'ble Delhi High Court guidelines into consideration for this extraordinary situation, accused Pradeep Sachdeva is released on bail on furnishing personal bond in the sum of Rs. 10,000/- subject to the satisfaction of Jail Superintendent. Accused be released from J/C if not required in any other case. Copy of order be sent to Jail Superintendent concerned. Copy of order be given dasti.

Application stands disposed off accordingly.

  
(Deepakshi Rana)  
Duty MM/SHD/KKD Courts/ Delhi  
13.05.2020